38. Improvement of Milk Production in the Calcutta area.

XV. Projects approved in June, 1966—

39. Land and Water use and Management Chambal Irriga in ted Area.

tPASSPORT OF SHRI PAHILAJ

768. SHRI D. THENGARI: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the passport of Shri H. N. Pahilaj, which was impounded after the raid on the premises of M/s H. N. Pahilaj & Co. has since been returned to him; and
- (b) if so, what steps Government have taken to prevent the escape from India of Shri H. N. Pahilaj to evade action under the Foreign Exchange Regulation Act and for evasion of income-tax?

THE MINISTER OF FINANCE (SHRI SACHINDRA CHAUDHURI): (a) No, Sir.

(b) Does not arise.

| VLDARBHA ADIWASI ANNYAYA NLWARAN **SAMITI**

- 772. SHRI P. K. KUMARAN: Will the Minister of PLANNING AND SOCIAL WELFARE be pleased to state:
- (a) whether the Prime Minister received a deputation of Vidarbha Adiwasi Annyaya Niwaran Samiti on 18th November, 1966;
- (b) if so, what were the grievances which they placed before her; and
- (c) what action is being taken in the matter?

^Transferred from the 8th December, 1966.

THE DEPUTY MINISTER IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI MARAGATHAM CHANDRASEKHAR): (a) Yes.

on the Table

- (b) 1. The. area restictions case of Scheduled Tribes in Vidarbha may be removed.
- 2. The concessions to Adivasis may be extended up to 1980.
- 3. A three man Commission should be appointed to look into the affairs of the Adiwasi Forest Labour Co-operative Societies in Vidarbha.
- 4. Fallow land should be given 10 the landless especially to the adiwa is.
- (c) As regards the request at item 1 the whole question of revision of 1 of scheduled Castes and Scheduled Tribes is under consideration. As gards the request at item 2 the concessions that are limited to 1970 present are only the political concessions. It is too early to consider the extension of the time limit. The requests made at items 3 and 4 are mainly the concern of the State G ernment and have been taken up v)i the Government of Maharashtra.

PAPERS LAID ON THE TABLE

REPORT OF THE INDIAN DELEGATION TOTHE 19TH WORLD HEALTH ASSEMBLYHELD IN GENEVA

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. SUSH1LA NAYAR): Sir, I beg to lay o_n the Table a copy of the Report of the Indian Delegation to the 19th World Health Assembly held in Geneva in May, 1966 [Placed in Library. Set No. LT-7190/66J.

GOVERNMENT OF KERALA NOTIFICATIONUNDER THE KERALAMUNICIPALITIES ACT.1960

DR. SUSHILA NAYAR: Sir, I also beg to lay on the Table a copy of the Notification S.R.O. No. 319/66,

dated flhe 19th August, 1966, under subsection, (2) of section 345 of the Kerala Municipalities Act, 1960, issued by the Government of Kerala. [Placed in Library. See No. LT-74681/66].

THE DRUGS AND COSMETICS (SECOND AMKKCIMENT) RULES, 1966

DR. SUSHILA NAYAR: Sir, 1 also beg to lay on the Table a copy of the Ministry of Health and Family Planning Notifications S.O. No. 3403, dated the 1st November, 1966, publishing the Drugs and Cosmetics (Second Amendment) Rules, 1966, under section 38 of the Drugs and Cosmetics Act, 1940. [Placed in Library. See No. LT-7467/66].

NOTIFICATIONS UNDER THE CUSTOMS ACT, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): Sir, I beg to lay on the Table a copy each of the five Notifications of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962. [Placed in Library. See Nos. LT-7465/66, LT-7469|66 and LT-7504166].

NOTIFICATIONS UNDER THE CUSTOMS ACT, 1962 AND THE CENTRAL EXCISES AND SALT ACT, 1944

SHRI B. R. BHAGAT: Sir I also beg to lay on the Table a copy each of eight Notifications of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962, and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-7464/66].

GOVERNMENT OP KERALA NOTIFICATIONUNDER THE KERALA GENERA SALES TAXACT, 1963

SHRI B. R. BHAGAT: Sir, I also beg to lay on the Table a copy of Notification S.R.O. No. 431)66, dated the 4th November, 1966, under subsection (3) of section 57 of> the Kerala

General Sales Tax Act, 1963, issued by the Government of Kerala. [Placed in Library. See No. LT-7505/66].

SEVENTH AND EIGHTH REPORTS OF THE COMMITTEE OF PRI-VILEGES

SHRIMATI VIOLET ALVA (Mysore): Sir, I beg to present: —

- (i) The Seventh Report of the Committee of Privileges;
- (ii) The Eighth Report of the Committee of Privileges.

STATEMENT BY MINISTER REGARDING THE AGREEMENT BETWEEN L.I.C. AND SHRI RAM RATAN GUPTA

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI L. N. MISHRA) Sir, While making a statement in this House on the 5th September, 1966, regarding dishonouring of cheques tendered by Shri Ram Ratan Gupta to Life Insurance Corporation, I had said, in reply to a Supplemetary put by Shri Nire_n Ghosh, an hon. Member of this House "this case is very old. If the hon. Member is interested, I will have to read three or four pages more to give him the background of the case. One point I may mention. This is not a loan advanced by the L.I.C. to Shri Ram Ratan Gupta as an individual. The indemnity and guarantee were provided on behalf of some institution; he was the Chairman of one Empire Insurance Company, or something, and also of the Discount Bank of India, or something. And that bank went into liquidation."

Referring to the aforesaid statement, Shri Arjun Arora, another hon. Member: of this House), said that I was making a vague statement. In